G.S.R. 83.—In exercise of the powers conferred by clause (g) of sub-section (2) of section 60 read with section 198 and clause (a) of sub-section (2) of section 200 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:—

1. (1) These rules may be called the Indian Railways (Open Lines) General (Amendment) Rules, 1996.

   (2) They shall come into force on the date of their publication in the Official Gazette.
In the Indian Railways (Open Lines) General Rules, 1976, in Chapter IV, in rule 12, for sub-rule (1), the following shall be substituted, namely:

"(1) No engine or self-propelled vehicle shall push any train outside station limits except in accordance with special instructions and at a speed not exceeding 25 kilometres an hour;

Provided that this sub-rule shall not apply to a train the leading vehicle of which is equipped with driving apparatus and which may be operated under approved special instructions;

Provided further that this sub-rule shall not apply to an engine assisting in rear of a train, which may be permitted under approved special instructions to run without being coupled to the train;

Provided also that no train which is not equipped with continuous vacuum air brake shall be pushed outside station limits except in case of emergency;

Provided further that a "Patrol" or "Search light" special with one or more vehicles in front of the engine may be permitted to run at a maximum speed of 40 kilometres an hour."

[No. 91 Safety (A&R) 296]
C. L. KAW, Member Traffic, and Ex-Officio Secy.

Note:—The principal rules were notified vide No. GSR 445(E), dated the 21st July, 1981 and were subsequently amended vide No.

(1) GSR 320 dated the 16th April, 1983,
(2) GSR 352 dated the 30th April, 1983,
(3) GSR 514(E) dated the 27th June, 1983,
(4) GSR 476(E) dated the 28th June, 1984, and
(5) GSR 245 dated the 23rd May, 1992.